

Minutes of the Meeting No8/18 scheduled on 17.11.2017 (actually held on 16.02.2018) under the Chairmanship of Shri K.C. Rout, Addl. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 7/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-149 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/418/AM14/DES-IV RLA. No. 08/24/40/193/AM14 Lic. No. 0810123500 dated 05.08.2013
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

Case No. M-150 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/444/AM14/DES-IV RLA. No. 08/24/40/181/AM14 Lic. No. 0810123458 dated 02.08.2013
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

Case No. M-151 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Indian Additives Ltd., Chennai F. No. 01/83/50/214/AM10/DES-IV RLA. No. 32/24/40/07/AM10 Lic. No. 0410160468 dated 30.04.2015
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The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 23.02.2018. The case is re-listed for 16.03.2018.

Case No. M-152 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. SPAC Starch Products India Ltd., TN F. No. 01/83/50/214/AM10/DES-IV RLA. No. 32/24/40/07/AM10 Lic. No. 3210040260 dated 24.04.2009
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The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

K. C. ROUT
Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

27/02/18
KUMAR RAHUL
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. M-153 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Spark Surfactants Pvt. Ltd., Mumbai F. No. 01/83/171/013/AM18/DES-IV RLA. No. 03/95/40/104/AM18
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to ratify the norms as per earlier decision taken in meeting No.1/15 dated 29.04.2015 as under:-

Export item	Qty.	Import item	Qty.
Coco Amido Propyl Betaine (CAPB) (Solid content of 36% +/- 2% and active Matter of 29% Min.)	1 Kg	1. RBD Palm Kernel Oil/ RBD Palm Kernel Olein	0.17 Kg
		2. Diemethyl Amino Propyl Amine	0.075 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-154 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Jasmine Concrete exports Pvt. Ltd., TN F. No. 01/83/171/010/AM18/DES-IV RLA. No. 04/24/40/41/AM18
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The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.02.2018. The case is re-listed for 16.03.2018.

Case No. M-155 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Jasmine Concrete exports Pvt. Ltd., TN F. No. 01/83/171/011/AM18/DES-IV RLA. No. 04/24/40/42/AM18
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The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.02.2018. The case is re-listed for 16.03.2018.

Case No. M-156 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/299/AM17/DES-IV F. No. 01/83/50/315/AM17/DES-IV RLA. No. 30/24/40/48/AM16 RLA No. 30/24/40/03/AM17 Lic. No. 3010103779 dt.10.05.2016 Lic. No. 3010103780 dt.13.05.2016
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

Case No. M-157 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/732/AM09/DES-IV/Pt. RLA. No. 05/24/40/359/AM09 Lic. No. 0510226448 dt.28.08.2008
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/279/2017- TSW dated 21.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.1/48).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Udyog Bhawan, New Delhi
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Adl. Director General of Foreign Trade
K.C. ROU

27/02/18
KUMAR RAHUL
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. M-158 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Greenply Industries Ltd., Assam F. No. 01/83/50/744/AM14/DES-IV RLA. No. 02/24/40/79/AM14 Lic. No. 0210195844 dt.31.10.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/12/2017- TSW dated 24.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.2/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-159 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Greenlam Industries Ltd., New Delhi F. No. 01/83/50/93/AM18/DES-IV RLA. No. 05/24/40/615/AM17 Lic. No. 0510402137 dt.03.04.2017
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/12/2017- TSW dated 24.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.3/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-160 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Prabhu Polycolor Ltd., Chennai F. No. 01/83/50/226/AM15/DES-IV/Pt. RLA. No. 04/24/40/06/AM15 Lic. No. 0410157509 dt.30.04.2014
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The Committee considered the case as per agenda for amendment in description of export item and quantity, during the meeting on 16.02.2018. The Committee decided to amend the description of export item and quantity, approved in Meeting No.8/83 dated 16.07.2014 without any other change as under:-

As per application

Export item	Qty.	Import item	Qty.
Polypropylene Compound containing 30% Polypropylene & 70% Calcium Carbonate	150000 MT	Polypropylene	46.350 MT
		Calcium Carbonate	108.150 MT

As per decision of NC meeting No.8/83 dated 16.07.14

Export item	Qty.	Import item	Qty.
Filler Master Batch (Containing 25 +/- 1% Polypropylene and 75 +/- Calcium Carbonate)	1 Kg	Polypropylene Granules	0.2575 Kg
		Calcium Carbonate	0.7725 Kg

The revised Norms to read as under:-

Export item (s)	Qty.	Import item (s)	Qty.
Polypropylene Compound containing 30% Polypropylene & 70% Calcium Carbonate	1 Kg	Polypropylene	0.309 Kg
		Calcium Carbonate	0.721 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

[Signature]
K. C. ROU
Deputy Director General of Foreign Trade
Ministry of Commerce & Industry
New Delhi-11

[Signature]
27/02/18
KUMAR RAHUL
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

Case No. M-161 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Reckitt Benckiser Healthcare India Pvt. Ltd. F. No. 01/83/50/93/AM17/DES-IV RLA. No. 05/24/40/630/AM16 Lic. No. 0510398075 dt.30.03.2016
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The Committee considered the case as per agenda for amendment in description of import item No.7, 8 & 14 during the meeting on 16.02.2018. The Committee decided to amend the description of import item, approved in Meeting No.10/83 dated 21.09.2016 without any other change as under:-

Item of import	Quantity recommended
7. Brij S2-SO-(MV)	1758.75 Kg.
8. BrijS721-SO-(SG)	753.75 Kg.
14. 47426 Belle GNF (Perfume)	50.00 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-162 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Reckitt Benckiser Healthcare India Pvt. Ltd. F. No. 01/83/50/448/AM16/DES-IV RLA. No. 05/24/40/62/AM16 Lic. No. 0510394198 dt.12.05.2015
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The Committee considered the case as per agenda for amendment in description of import item No.14 during the meeting on 16.02.2018. The Committee decided to amend the description of import item, approved in Meeting No.13/83 dated 06.01.2016 without any other change as under:-

Item of import	Quantity recommended
14. Glucono-Delta-Lactone (Gluconolactone)	1005.00 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-163 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Willowood Chemicals Pvt. Ltd., Kokata F. No. 01/83/50/1076/AM17/DES-IV/Pt. RLA. No. 02/24/40/181/AM17 Lic. No. 0210207367 dated 17.02.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

Case No. M-164 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Amines & Plasticizers Ltd., Mumbai F. No. 01/83/50/837/AM17/DES-IV RLA. No. 03/94/40/706/AM7 Lic. No. 0310809136 dt.11.11.2016
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The Committee considered the case as per agenda and decided to ratify the norms as per earlier decision taken in meeting No.4/83 dated 12.07.2017 i.e. as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-165 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. United Chemie Pvt. Ltd., Ahmedabad F. No. 01/83/50/358/AM16/DES-IV/Pt. RLA. No. 08/24/40/398/AM15 Lic. No. 08/24/40/398/AM15
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to ratify the norms as per earlier decision taken in meeting No.18/83 dated 01.08.2012 as under:-

[Signature]
K. C. ROU
Deputy Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi

[Signature]
27/02/18
KUMAR SAHUL
Deputy Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

Export item	Qty.	Import item	Qty.
Direct Yellow 11 (Liquid) (Dye content 29%)	1 Kg	1. Para Nitro Toluene	0.246 Kg
		2. Diethanol Amine	0.215 Kg
		3. Tri-N-Butyl Amine	0.037 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-166 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Arvind PD Composites Pvt. Ltd., Gandhinagar F. No. 01/83/50/288/AM14/DES-IV/Pt. RLA. No. 08/24/40/126/AM14 Lic. No. 0810122314 dt.27.06.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017- TSW dated 16.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.4-5/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-167 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Arvind PD Composites Pvt. Ltd., Gandhinagar F. No. 01/83/50/540/AM14/DES-IV/Pt. RLA. No. 08/24/40/282/AM14 Lic. No. 0810125173 dt.27.09.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017- TSW dated 16.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.6-7/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-168 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Arvind PD Composites Pvt. Ltd., Gandhinagar F. No. 01/83/50/291/AM14/DES-IV/Pt. RLA. No. 08/24/40/56/AM14 Lic. No. 0810120963 dt.09.05.2013
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017- TSW dated 16.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.8-9/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-169 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Arvind PD Composites Pvt. Ltd., Gandhinagar F. No. 01/83/50/715/AM13/DES-IV/Pt. RLA. No. 08/24/40/281/AM13 Lic. No. 0810116313 dt.19.11.2012
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017- TSW dated 16.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.10-11/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

(Signature)
Ministry of Commerce & Industry
Directorate General of Foreign Trade
New Delhi-11

(Signature)
27/02/18
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

Case No. M-170 NC No. 8/18 Dated 17.11.2017 (held on 16.02.2018)	M/s. Arvind PD Composites Pvt. Ltd., Gandhinagar F. No. 01/83/50/714/AM13/DES-IV/Pt. RLA. No. 08/24/40/280/AM13 Lic. No. 0810116312 dt.19.11.2012
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The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/74/2017- TSW dated 16.11.2017, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.12-13/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


K.C. ROY
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi


27/02/18
KUMAR RAHUL
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/83-ALC1/2017 MEETING DATE : 17.11.2017

Case No.:52/8/83-ALC1/2017	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00485/AM18/	RLA File :31/83/040/00176/AM13/	Lic.No/Date:3110056832 16.01.2013	Defer Date:
1 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/462/2017-TSW dated 28.11.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.14/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:60/8/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00493/AM18/	RLA File :05/24/040/00314/AM14/	Lic.No/Date:0510372883 09.12.2013	Defer Date:
2 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/178/2017-TSW dated 08.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.15/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:59/8/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00492/AM18/	RLA File :05/24/040/00413/AM14/	Lic.No/Date:0510377549 29.01.2014	Defer Date:
3 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/178/2017-TSW dated 08.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.16/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:53/8/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00486/AM18/	RLA File :05/23/040/00064/AM15/	Lic.No/Date:0510387263 23.05.2014	Defer Date:

K. C. ROUT
Addl. Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

KUMAR RAMUL
Deputy Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

Decision : The Committee considered the case as per agenda and decided to ratify the norms on net to net basis.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.:5/8/83-ALC1/2017	Party Name:SARAF CHEMICALS PVT.LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00438/AM18/	RLA File :03/95/040/00075/AM16/	Lic.No/Date:0310795967 18.05.2015	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 2302.2018 issued by DGFT. The case is re-listed for 16.03.2018.				

6	Case No.:3/8/83-ALC1/2017	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00436/AM18/	RLA File :08/24/040/00134/AM16/	Lic.No/Date:0810135900 20.08.2015	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.				

7	Case No.:1/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00245/AM18/	RLA File :03/95/040/00725/AM16/	Lic.No/Date:0310801374 29.12.2015	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

8	Case No.:17/8/83-ALC1/2017	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00450/AM18/	RLA File :07/24/040/00358/AM16/	Lic.No/Date:0710109353 03.02.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/222/2015-TSW dated 22.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.17/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

9	Case No.:58/8/83-ALC1/2017	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00491/AM18/	RLA File :07/24/040/00394/AM16/	Lic.No/Date:0710109427 23.02.2016	Defer Date:

[Signature]
K. C. ROU
Addl. Director General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

[Signature]
KUNAR RAHUL
Deputy Director General of Foreign Trade
Director General of Foreign Trade
Ministry of Commerce & Industry
Government of India
New Delhi-11

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the earlier decision, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.18/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 56/8/83-ALC1/2017	Party Name: SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date: 8/83-ALC1/2017 17.11.2017	Status: Case Approved
HQ File :01/83/050/00489/AM18/	RLA File :07/24/040/00093/AM17/	Lic.No/Date: 0710109966 17.06.2016	Defer Date:
10 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the earlier decision, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.19/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 18/8/83-ALC1/2017	Party Name: PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date: 8/83-ALC1/2017 17.11.2017	Status: Case Approved
HQ File :01/83/050/00451/AM18/	RLA File :07/24/040/00105/AM17/	Lic.No/Date: 0710110099 15.07.2016	Defer Date:
11 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/222/2015-TSW dated 22.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.20/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 7/15/83-ALC1/2016	Party Name: ACRYSIL LIMITED	Meet No/Date: 8/83-ALC1/2017 17.11.2017	Status: Case Deferred
HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date: 0310809270 23.11.2016	Defer Date: 16.03.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.			

Case No.: 9/15/83-ALC1/2016	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 8/83-ALC1/2017 17.11.2017	Status: Case Deferred
HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date: 0310809360 28.11.2016	Defer Date: 16.03.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.			

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Addl. Director General of Foreign Trade
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Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce and Industry
Government of India
Udyog Bhawan, New Delhi-11

14	Case No.:22/1/83-ALC1/2017	Party Name:GEE GEE KAY PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date:3510045097 19.01.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 16.03.2018.				

15	Case No.:19/8/83-ALC1/2017	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00452/AM18/	RLA File :07/24/040/00325/AM17/	Lic.No/Date:0710111006 20.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/222/2015-TSW dated 22.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.21/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

16	Case No.:61/7/83-ALC1/2017	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00432/AM18/	RLA File :07/24/040/00360/AM17/	Lic.No/Date:0710111069 03.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the earlier decision, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.22/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.:79/2/83-ALC1/2017	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date:0310811233 15.02.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.				

18	Case No.:86/2/83-ALC1/2017	Party Name:F.W. IMPEX PVT. LTD.,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00086/AM18/	RLA File :05/23/040/00534/AM17/	Lic.No/Date:0510401810 01.03.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.08.2017 issued by DIPP. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

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27/03/18
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19	Case No.: 72/2/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00072/AM18/	RLA File :03/95/040/00902/AM17/	Lic.No/Date:0310811628 06.03.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

20	Case No.: 9/3/83-ALC1/2017	Party Name:MEHTA STONE EXPORT HOUSE	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00097/AM18/	RLA File :05/24/040/00639/AM17/	Lic.No/Date:0510402034 21.03.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 11.09.2017 issued by DIPP. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

21	Case No.: 4/6/83-ALC1/2017	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00316/AM18/	RLA File :34/24/040/00370/AM17/	Lic.No/Date:3410043044 21.03.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

22	Case No.: 72/3/83-ALC1/2017	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00160/AM18/	RLA File :03/95/040/00771/AM17/	Lic.No/Date:0310812444 11.04.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

23	Case No.: 36/3/83-ALC1/2017	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Approved
	HQ File :01/83/050/00124/AM18/	RLA File :05/24/040/00001/AM18/	Lic.No/Date:0510402277 20.04.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

24	Case No.: 24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:16.03.2018


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 Ministry of Commerce & Industry
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 New Delhi-110002

Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.02.2018. The case is re-listed for 16.03.2018.

25	Case No.:44/3/83-ALC1/2017	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00132/AM18/	RLA File :05/23/040/00005/AM18/	Lic.No/Date:0510402373 27.04.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/328/2017-TSW dated 06.02.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.23/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
26	Case No.:87/3/83-ALC1/2017	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date:0510402444 04.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DIPP. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				
27	Case No.:76/3/83-ALC1/2017	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date:0310813079 05.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 18.08.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				
28	Case No.:6/4/83-ALC1/2017	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00199/AM18/	RLA File :04/24/040/00012/AM18/	Lic.No/Date:0410163076 08.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/314/2017-TSW dated 16.01.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.24/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
29	Case No.:25/5/83-ALC1/2017	Party Name:VIC INDUSTRIES,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:1710006619	Defer

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:01/83/050/00269/AM18/ :17/24/040/00011/AM18/ 09.05.2017 Date:16.03.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.

30	Case No.:3/3/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date:0310813182 11.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 31.08.2017 issued by DIPP. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

31	Case No.:98/3/83-ALC1/2017	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00186/AM18/	RLA File :02/24/040/00024/AM18/	Lic.No/Date:0210207591 12.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 08.08.2017 issued by DIPP. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

32	Case No.:38/4/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00231/AM18/	RLA File :02/24/040/00017/AM18/	Lic.No/Date:0210207608 18.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

33	Case No.:4/5/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00248/AM18/	RLA File :03/95/040/00131/AM18/	Lic.No/Date:0310813381 18.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.				

34	Case No.:30/4/83-ALC1/2017	Party Name:HINDUSTAN CORK	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00223/AM18/	RLA File :05/23/040/00079/AM18/	Lic.No/Date:0510402701 25.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 29.08.2017 issued by DIPP. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

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35	Case No.:3/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00247/AM18/	RLA File :03/95/040/00160/AM18/	Lic.No/Date:0310813517 25.05.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

36	Case No.:13/5/83-ALC1/2017	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00257/AM18/	RLA File :03/95/040/00162/AM18/	Lic.No/Date:0310813518 25.05.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.03.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

37	Case No.:14/4/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00207/AM18/	RLA File :03/94/040/00961/AM17/	Lic.No/Date:0310813626 29.05.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.			

38	Case No.:5/5/83-ALC1/2017	Party Name:SWARUP INTERNATIONAL	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00249/AM18/	RLA File :03/95/040/00102/AM18/	Lic.No/Date:0310813632 29.05.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

39	Case No.:13/4/83-ALC1/2017	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00206/AM18/	RLA File :03/94/040/00146/AM18/	Lic.No/Date:0310813673 30.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to ratify the following norms as under:-			
Export item		Qty.	Import item	Qty.
Body Black (Consisting 18304 Kg of Chrome Oxide)		62900 Kg.	Chrome Oxide	20000 Kg.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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40	Case No.:15/5/83-ALC1/2017	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00259/AM18/	RLA File :03/95/040/00146/AM18/	Lic.No/Date:0310813657 30.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. Final reminder issued on 23.02.2018.The case is re-listed for 16.03.2018.				

41	Case No.:21/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Rejected
	HQ File :01/83/050/00265/AM18/	RLA File :05/23/040/00075/AM18/	Lic.No/Date:0510402745 30.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.				

42	Case No.:27/5/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Rejected
	HQ File :01/83/050/00271/AM18/	RLA File :05/23/040/00074/AM18/	Lic.No/Date:0510402746 30.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.				

43	Case No.:31/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00224/AM18/	RLA File :34/24/040/00045/AM18/	Lic.No/Date:3410043249 31.05.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.08.2017 issued by DIPP. Final reminder issued on 23.02.2018.The case is re-listed for 16.03.2018.				

44	Case No.:36/4/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00229/AM18/	RLA File :05/24/040/00107/AM18/	Lic.No/Date:0510402985 31.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/178/2017-TSW dated 22.11.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.25/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

45	Case No.:6/5/83-ALC1/2017	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
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[Signature]
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HQ File :01/83/050/00250/AM18/	RLA File :03/95/040/00153/AM18/	Lic.No/Date:0310813760 05.06.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 16.03.2018.			

Case No.:14/5/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
46 HQ File :01/83/050/00258/AM18/	RLA File :03/95/040/00175/AM18/	Lic.No/Date:0310813766 05.06.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2017 issued by DGFT. Final reminder issued on 23.02.2018.The case is re-listed for 16.03.2018.			

Case No.:46/5/83-ALC1/2017	Party Name:ACMECHEM LTD.	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Approved								
47 HQ File :01/83/050/00290/AM18/	RLA File :02/24/040/00254/AM17/	Lic.No/Date:0210207667 09.06.2017	Defer Date:								
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to ratify the following norms as under:-											
<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Rubber Chemical Peptizol-11/Peptizol-11/ Peptizol-11R/ Peptizol-11F/ Peptizol-11G Chemical Family Peptizol (Consisting 47287 Kg of Dibenzamido Diphenyl Disulphide)</td><td>100000 Kg.</td><td>Dibenzamido Diphenyl Disulphide</td><td>48500 Kg.</td></tr> </tbody> </table>				Export item	Qty.	Import item	Qty.	Rubber Chemical Peptizol-11/Peptizol-11/ Peptizol-11R/ Peptizol-11F/ Peptizol-11G Chemical Family Peptizol (Consisting 47287 Kg of Dibenzamido Diphenyl Disulphide)	100000 Kg.	Dibenzamido Diphenyl Disulphide	48500 Kg.
Export item	Qty.	Import item	Qty.								
Rubber Chemical Peptizol-11/Peptizol-11/ Peptizol-11R/ Peptizol-11F/ Peptizol-11G Chemical Family Peptizol (Consisting 47287 Kg of Dibenzamido Diphenyl Disulphide)	100000 Kg.	Dibenzamido Diphenyl Disulphide	48500 Kg.								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:3/7/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Rejected
48 HQ File :01/83/050/00374/AM18/	RLA File :03/94/040/00674/AM17/	Lic.No/Date:0310813903 12.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.			

Case No.:3/6/83-ALC1/2017	Party Name:BANARAS BEADS LIMITED	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
49 HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date:1510022132 15.06.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 16.03.2018.			

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50	Case No.:45/6/83-ALC1/2017	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Rejected
	HQ File :01/83/050/00357/AM18/	RLA File :03/94/040/00147/AM18/	Lic.No/Date:0310814084 19.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.				

51	Case No.:11/5/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00255/AM18/	RLA File :03/95/040/00256/AM18/	Lic.No/Date:0310814161 21.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/32/2017-TSW dated 01.01.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.26/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

52	Case No.:45/5/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00289/AM18/	RLA File :05/24/040/00308/AM17/	Lic.No/Date:0510403182 21.06.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 16.03.2018.				

53	Case No.:38/5/83-ALC1/2017	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00282/AM18/	RLA File :17/24/040/00014/AM18/	Lic.No/Date:1710006639 22.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/284/2017-TSW dated 10.11.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.27-29/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

54	Case No.:40/6/83-ALC1/2017	Party Name:SARAF CHEMICALS PVT.LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00352/AM18/	RLA File :03/95/040/00249/AM18/	Lic.No/Date:0310814230 23.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to ratify the following norms as under:-				

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Export item	Qty.	Import item	Qty.
Dispersion of Fluoropolymers Consisting:- Item No.1. 65% Fluoroalkyl Acrylate Copolymer Emulsion Item No. 2. 10% Blocked Isocynate Item No. 3. 20% Dispersion Polymer and Paraffin	40000 Kg.	1. Fluoroalkyl Acrylate Copolymer Emulsion 2. Blocked Isocynate 3. Dispersion Polymer and Paraffin	26000 Kg. 4000 Kg 8000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 54/6/83- ALC1/2017	Party Name: SARAF CHEMICALS PVT.LTD.	Meet No/Date: 8/83- ALC1/2017 17.11.2017	Status: Case Rejected
55 HQ File :01/83/050/00366/AM18/	RLA File :03/95/040/00222/AM18/	Lic.No/Date:0310814231 23.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.			

Case No.:55/6/83- ALC1/2017	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Approved								
HQ File :01/83/050/00367/AM18/	RLA File :03/95/040/00221/AM18/	Lic.No/Date:0310814241 23.06.2017	Defer Date:								
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to ratify the following norms as under:-											
56											
<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Reactive Blue G Dry Crude (Consisting 18326 Kg of Bromamine Acid)</td><td>22000 Kg.</td><td>Bromamine Acid</td><td>18700 Kg.</td></tr></table>				Export item	Qty.	Import item	Qty.	Reactive Blue G Dry Crude (Consisting 18326 Kg of Bromamine Acid)	22000 Kg.	Bromamine Acid	18700 Kg.
Export item	Qty.	Import item	Qty.								
Reactive Blue G Dry Crude (Consisting 18326 Kg of Bromamine Acid)	22000 Kg.	Bromamine Acid	18700 Kg.								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:27/6/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00339/AM18/	RLA File :03/94/040/00248/AM18/	Lic.No/Date:0310814380 03.07.2017	Defer Date:
57	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.: 28/6/83- ALC1/2017	Party Name: GRINDWELL NORTON LTD	Meet No/Date: 8/83- ALC1/2017 17.11.2017	Status: Case Approved
58 HQ File :01/83/050/00340/AM18/	RLA File :03/94/040/00257/AM18/	Lic.No/Date:0310814460 05.07.2017	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/410/2017-TSW dated 10.01.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.30/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/8/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00460/AM18/	RLA File :17/24/040/00033/AM18/	Lic.No/Date:1710006648 11.07.2017	Defer Date:
59 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:28/8/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00461/AM18/	RLA File :17/24/040/00035/AM18/	Lic.No/Date:1710006649 11.07.2017	Defer Date:
60 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:53/6/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
61 HQ File :01/83/050/00365/AM18/	RLA File :03/95/040/00231/AM18/	Lic.No/Date:0310814672 19.07.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. Final reminder issued on 23.02.2018.The case is re-listed for 16.03.2018.			

Case No.:1/8/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
62 HQ File :01/83/050/00434/AM18/	RLA File :03/95/040/00864/AM17/	Lic.No/Date:0310814695 19.07.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2016 issued by DGFT.The case is re-listed for 16.03.2018.			

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63	Case No.: 27/7/83-ALC1/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Approved
	HQ File :01/83/050/00398/AM18/	RLA File :03/94/040/00311/AM18/	Lic.No/Date:0310814769 21.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/77/2017-TSW dated 03.11.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.31/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.: 28/7/83-ALC1/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Approved
	HQ File :01/83/050/00399/AM18/	RLA File :03/94/040/00313/AM18/	Lic.No/Date:0310814766 21.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/77/2017-TSW dated 03.11.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.32/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.: 31/6/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00343/AM18/	RLA File :03/95/040/01000/AM17/	Lic.No/Date:0310814782 24.07.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.			

66	Case No.: 12/6/83-ALC1/2017	Party Name:SERVO PACKAGING LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Approved
	HQ File :01/83/050/00324/AM18/	RLA File :02/24/040/00071/AM18/	Lic.No/Date:0210207768 26.07.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.: 44/8/83-ALC1/2017	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00477/AM18/	RLA File :34/24/040/00101/AM18/	Lic.No/Date:3410043363 26.07.2017	Defer Date:16.03.2018


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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

68	Case No.:33/6/83-ALC1/2017	Party Name:VICTORY CHEMICALS	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00345/AM18/	RLA File :03/95/040/00239/AM18/	Lic.No/Date:0310814877 27.07.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 16.03.2018.				

69	Case No.:19/6/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00331/AM18/	RLA File :05/23/040/00164/AM18/	Lic.No/Date:0510403538 31.07.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.				

70	Case No.:11/7/83-ALC1/2017	Party Name:GSC, GLASS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00382/AM18/	RLA File :05/23/040/00089/AM18/	Lic.No/Date:0510403556 01.08.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/17/2017-TSW dated 06.11.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.33/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

71	Case No.:20/7/83-ALC1/2017	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00391/AM18/	RLA File :05/24/040/00168/AM18/	Lic.No/Date:0510403622 08.08.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

72	Case No.:18/7/83-ALC1/2017	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00389/AM18/	RLA File :05/23/040/00185/AM18/	Lic.No/Date:0510403629 09.08.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration				

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of the case for want of information from the firm. D/L dated 06.11.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.

73	Case No.: 21/8/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00454/AM18/	RLA File :03/95/040/00377/AM18/	Lic.No/Date:0310815081 09.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

74	Case No.: 22/8/83-ALC1/2017	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00455/AM18/	RLA File :03/95/040/00360/AM18/	Lic.No/Date:0310815085 09.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

75	Case No.: 23/8/83-ALC1/2017	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00456/AM18/	RLA File :03/95/040/00361/AM18/	Lic.No/Date:0310815084 09.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

76	Case No.: 21/7/83-ALC1/2017	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00392/AM18/	RLA File :10/24/040/00027/AM18/	Lic.No/Date:1010059793 10.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

77	Case No.: 11/8/83-ALC1/2017	Party Name:COLOUR CHROMES PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
	HQ File :01/83/050/00444/AM18/	RLA File :02/24/040/00080/AM18/	Lic.No/Date:0210207788 11.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

78	Case No.: 4/7/83-ALC1/2017	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status: Case Deferred
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Deputy Director General of Foreign Trade
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	HQ File :01/83/050/00375/AM18/	RLA File :04/24/040/00092/AM18/	Lic.No/Date:0410163434 17.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			
79	Case No.:16/7/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00387/AM18/	RLA File :05/23/040/00195/AM18/	Lic.No/Date:0510403693 17.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.11.2017 issued by DGFT. Final reminder issued on 23.02.2018.The case is re-listed for 16.03.2018.			
80	Case No.:17/7/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00388/AM18/	RLA File :05/23/040/00194/AM18/	Lic.No/Date:0510403692 17.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.11.2017 issued by DGFT. Final reminder issued on 23.02.2018. The case is re-listed for 16.03.2018.			
81	Case No.:2/8/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00435/AM18/	RLA File :03/95/040/00387/AM18/	Lic.No/Date:0310815234 18.08.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			
82	Case No.:26/8/83-ALC1/2017	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00459/AM18/	RLA File :03/95/040/00402/AM18/	Lic.No/Date:0310815268 21.08.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/33/2017-TSW dated 15.01.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.34/48).			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
83	Case No.:25/8/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00458/AM18/	RLA File :03/95/040/00420/AM18/	Lic.No/Date:0310815355 23.08.2017	Defer Date:16.03.2018


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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

84	Case No.:54/7/83-ALC1/2017	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00425/AM18/	RLA File :03/94/040/00430/AM18/	Lic.No/Date:0310815384 24.08.2017	Defer Date:16.03.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

85	Case No.:10/7/83-ALC1/2017	Party Name:DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00381/AM18/	RLA File :31/83/040/00059/AM18/	Lic.No/Date:3110066854 29.08.2017	Defer Date:16.03.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

86	Case No.:16/8/83-ALC1/2017	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00449/AM18/	RLA File :03/95/040/00251/AM18/	Lic.No/Date:0310815419 29.08.2017	Defer Date:16.03.2018

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.

87	Case No.:31/8/83-ALC1/2017	Party Name:TEX YEAR INDUSTRIAL ADHESIVES PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00464/AM18/	RLA File :03/95/040/00419/AM18/	Lic.No/Date:0310815417 29.08.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	Case No.:50/8/83-ALC1/2017	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00483/AM18/	RLA File :22/24/040/00036/AM18/	Lic.No/Date:2210015766 30.08.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/180/2017-TSW dated 14.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have


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been placed at the end on this document. (Page No.35/48).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:20/8/83-ALC1/2017	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00453/AM18/	RLA File :03/95/040/00309/AM18/	Lic.No/Date:0310815437 31.08.2017	Defer Date:
89 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:34/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
HQ File :01/83/050/00467/AM18/	RLA File :05/24/040/00235/AM18/	Lic.No/Date:0510403913 04.09.2017	Defer Date:16.03.2018
90 Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.02.2018. The case is re-listed for 16.03.2018.			

Case No.:9/8/83-ALC1/2017	Party Name:RUDRAKSH ADHESIVE	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00442/AM18/	RLA File :35/24/040/00014/AM18/	Lic.No/Date:3510045222 05.09.2017	Defer Date:
91 Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:36/8/83-ALC1/2017	Party Name:GSC, GLASS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00469/AM18/	RLA File :05/23/040/00174/AM18/	Lic.No/Date:0510403931 05.09.2017	Defer Date:
92 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/17/2017-TSW dated 10.01.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.36-37/48).			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:43/8/83-ALC1/2017	Party Name:NOREX FLAVOURS PRIVATE	Meet No/Date:8/83-ALC1/2017	Status:Case Deferred
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	LIMITED	17.11.2017	
HQ File :01/83/050/00476/AM18/	RLA File :29/24/040/00004/AM18/	Lic.No/Date:2910025301 05.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

Case No.:39/8/83-ALC1/2017	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00472/AM18/	RLA File :05/23/040/00222/AM18/	Lic.No/Date:0510403965 07.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:47/8/83-ALC1/2017	Party Name:AROMA DE FRANCE	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
HQ File :01/83/050/00480/AM18/	RLA File :34/24/040/00139/AM18/	Lic.No/Date:3410043447 07.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

Case No.:24/8/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
HQ File :01/83/050/00457/AM18/	RLA File :03/95/040/00444/AM18/	Lic.No/Date:0310815632 08.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 16.03.2018.			

Case No.:48/8/83-ALC1/2017	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00481/AM18/	RLA File :34/24/040/00146/AM18/	Lic.No/Date:3410043454 08.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/17/2012-CH-II dated 13.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.38/48).			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:35/8/83-ALC1/2017	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
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HQ File :01/83/050/00468/AM18/	RLA File :32/24/040/00020/AM18/	Lic.No/Date:3210078250 11.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.02.2018. The case is re-listed for 16.03.2018.			

Case No.:45/8/83-ALC1/2017	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00478/AM18/	RLA File :34/24/040/00110/AM18/	Lic.No/Date:3410043461 11.09.2017	Defer Date:
99 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:46/8/83-ALC1/2017	Party Name:RUBAMIN LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00479/AM18/	RLA File :34/24/040/00131/AM18/	Lic.No/Date:3410043462 11.09.2017	Defer Date:
100 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:10/8/83-ALC1/2017	Party Name:ARVIND PD COMPOSITES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
HQ File :01/83/050/00443/AM18/	RLA File :08/24/040/00132/AM18/	Lic.No/Date:0810140903 12.09.2017	Defer Date:
101 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/74/2017-TSW dated 12.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.39/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:15/8/83-ALC1/2017	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
HQ File :01/83/050/00448/AM18/	RLA File :03/95/040/00471/AM18/	Lic.No/Date:0310815679 12.09.2017	Defer Date:16.03.2018
102 Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

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103	Case No.:38/8/83-ALC1/2017	Party Name:D J S PRINTERS PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00471/AM18/	RLA File :05/23/040/00235/AM18/	Lic.No/Date:0510403991 12.09.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/307/2017-TSW dated 14.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.40/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
104	Case No.:37/8/83-ALC1/2017	Party Name:COOLMATE REFRIGERANTS PVT LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00470/AM18/	RLA File :05/23/040/00234/AM18/	Lic.No/Date:0510403996 13.09.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			
105	Case No.:49/8/83-ALC1/2017	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00482/AM18/	RLA File :34/24/040/00150/AM18/	Lic.No/Date:3410043480 18.09.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/318/2017-TSW dated 03.01.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.41/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
106	Case No.:13/8/83-ALC1/2017	Party Name:UPL LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00446/AM18/	RLA File :03/95/040/00456/AM18/	Lic.No/Date:0310815829 19.09.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
107	Case No.:30/8/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved


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	PRIVATE LIMITED		
HQ File :01/83/050/00463/AM18/	RLA File :05/24/040/00269/AM18/	Lic.No/Date:0510404042 19.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/178/2017-TSW dated 08.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.42/48).			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:63/8/83-ALC1/2017	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00496/AM18/	RLA File :06/24/040/00016/AM18/	Lic.No/Date:0610038695 19.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.				

109	Case No.:7/8/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00440/AM18/	RLA File :05/23/040/00231/AM18/	Lic.No/Date:0510404066 21.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.02.2018. The case is re-listed for 16.03.2018.				

110	Case No.:29/8/83-ALC1/2017	Party Name:VEDANTA LIMITED	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00462/AM18/	RLA File :05/24/040/00267/AM18/	Lic.No/Date:0510404059 21.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as per earlier decision taken in meeting No.5/83 dated 30.08.2017 i.e. norms mentioned at Sl. No. 1 & 2 as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.:32/8/83-ALC1/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00465/AM18/	RLA File :08/24/040/00098/AM18/	Lic.No/Date:0810140979 21.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.				


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112	Case No.:33/8/83-ALC1/2017	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00466/AM18/	RLA File :08/24/040/00160/AM18/	Lic.No/Date:0810140982 21.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.				

113	Case No.:40/8/83-ALC1/2017	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00473/AM18/	RLA File :05/23/040/00242/AM18/	Lic.No/Date:0510404068 21.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/60/2017-TSW dated 016.01.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.43/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

114	Case No.:8/8/83-ALC1/2017	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00441/AM18/	RLA File :08/24/040/00149/AM18/	Lic.No/Date:0810141003 22.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/133/2017-TSW dated 14.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.44/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

115	Case No.:14/8/83-ALC1/2017	Party Name:PARKSONS PACKAGING LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00447/AM18/	RLA File :03/95/040/00502/AM18/	Lic.No/Date:0310815909 22.09.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/402/2017-TSW dated 11.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.45/48).				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

116	Case No.:4/8/83-ALC1/2017	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
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HQ File :01/83/050/00437/AM18/	RLA File :06/24/040/00027/AM18/	Lic.No/Date:0610038700 27.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

Case No.:6/8/83-ALC1/2017	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
117 HQ File :01/83/050/00439/AM18/	RLA File :06/24/040/00026/AM18/	Lic.No/Date:0610038699 27.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

Case No.:12/8/83-ALC1/2017	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
118 HQ File :01/83/050/00445/AM18/	RLA File :03/95/040/00445/AM18/	Lic.No/Date:0310815973 27.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

Case No.:51/8/83-ALC1/2017	Party Name:MEENA AGENCY LIMITED	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
119 HQ File :01/83/050/00484/AM18/	RLA File :24/24/040/00023/AM15/	Lic.No/Date:2410042281 27.09.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Steel for providing the comments. U.O issued 23.2.2018. The case is re-listed for 16.03.2018.			

Case No.:57/8/83-ALC1/2017	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Deferred
120 HQ File :01/83/050/00490/AM18/	RLA File :04/24/040/00138/AM18/	Lic.No/Date:0410163584 10.10.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

Case No.:54/8/83-ALC1/2017	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2017 17.11.2017	Status:Case Approved
121 HQ File :01/83/050/00487/AM18/	RLA File :02/24/040/00106/AM18/	Lic.No/Date:0210207885 13.10.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

NORMS COMMITTEE.

122	Case No.:55/8/83-ALC1/2017	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00488/AM18/	RLA File :02/24/040/00107/AM18/	Lic.No/Date:0210207886 13.10.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/4/2015-CH-II dated 17.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.46/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
123	Case No.:61/8/83-ALC1/2017	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00494/AM18/	RLA File :31/83/040/00048/AM18/	Lic.No/Date:3110066893 18.10.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit GST / excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
124	Case No.:62/8/83-ALC1/2017	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00495/AM18/	RLA File :08/24/040/00201/AM18/	Lic.No/Date:0810141213 18.10.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.				
125	Case No.:65/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00498/AM18/	RLA File :05/24/040/00317/AM18/	Lic.No/Date:0510404344 18.10.2017	Defer Date:16.03.2018
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 23.02.2018. The case is re-listed for 16.03.2018.				
126	Case No.:41/8/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00474/AM18/	RLA File :03/95/040/00554/AM18/	Lic.No/Date:0310816431 23.10.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms				

K. C. ROUT
Addl. Director General of Foreign Trade
Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

KUMAR RAJUL
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

based on the written recommendation of Deptt. of IPP vide their UO.No.7/32/2017-TSW dated 20.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.47/48).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

127	Case No.:42/8/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Approved
	HQ File :01/83/050/00475/AM18/	RLA File :03/95/040/00553/AM18/	Lic.No/Date:0310816432 23.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/32/2017-TSW dated 20.12.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.48/48). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

128	Case No.:64/8/83-ALC1/2017	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:8/83-ALC1/2017 17.11.2017	Status:Case Deferred
	HQ File :01/83/050/00497/AM18/	RLA File :03/95/040/00567/AM18/	Lic.No/Date:0310816441 24.10.2017	Defer Date:16.03.2018
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. The case is re-listed for 16.03.2018.			

Date:23.02.2018
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade

K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Hdqn Rmshn, New Delhi

KUMAR RAHUL
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

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F. No. 7/279/2017-TSW
Department of Policy & Promotion
Technical Support Wing

Subject : Advance Authorization 0510226448 dated 28.08.2009 of M/s. Silver Oak Laboratories Pvt. Ltd. (Now changed to Oriflame India Pvt. Ltd.)

Reference : DGFT U.O. No. 01/83/50/732/AM09/DES-IV/159 dated 17.10.2017

This case was considered in Norms Committee and Import Sl. No. 7-10,15,17,20,23,24,28 of Advance Licence were deleted saying that items do not appear in the approved formula list.

The firm has stated that their items are already mentioned in the approved formulation list with their ingredients name / INCI name. The trade name of ingredients in approved formulation is same as mentioned in Advance Authorization. In support of this, they have enclosed relevant page of International Cosmetic Ingredient Dictionary and Handbook.

They have further stated that all their items were approved earlier by the Norms Committee of the same nomenclature in different Advance Authorizations. Accordingly following additional items are allowed with 0.5% wastage as under :-

Export item : As per application
Quantity : As per application

Import items : The following items are allowed which were deleted earlier.

Sl. No.	Item Description	Quantity allowed
7	Phenonip / Euxyl K 300	278.59 Kg
8	Neutral TE	313.41 Kg
9	Rosemary Extract 21193	17.41 Kg
10	Lanette N (Cetearyl Alcohol)	20,595.47 Kg
15	Chlorohydrol 50%	24.928.02 Kg
17	Euxyl K 700 (Benzyl Alcohol)	767.02 Kg
20	Carbopol Aqua SF-1	4477.28 Kg
23	Plantacare 818 UP	1865.53 Kg
24	Euperlan PK 3000 AM	746.21 Kg
28	Sodium Methl Paraben (Nipagin M Sodium)	130.59 Kg

Import item no. 11 is corrected to Cetearateth - 12 (Eumulgin B1) (in place of Cetearatetj-12 (Eumulgin B1))

Note : All other items, their quantity and conditions will be remained the same.


(Nand Lal)
Consultant
21.11.2017

DGFT (DES- IV)

K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade

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F. No.7/12/2017- TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Revision in Advance authorization No.021095844 dated 31.10.2013 - M/s Greenlam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/744/AM-14/DES-IV/182 Dated :14.11.17

The following amendment may be made in the approved minutes of meeting no. 13/2017 dated 11.01.2017 (held on 12.01.2017):-

In the note portion no. (iv) the amendment may be made as under

From :-

The above formula can be applicable for export products of thickness 0.8 mm to 0.9 mm.

To :-

The above formula can be applicable for export products of thickness 0.7 mm to 0.9 mm.

(All other items and conditions will remain unchanged.)

DGFT (DES-IV)



(Nand Lal)
Consultant
24.11.2017



K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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F. No.7/12/2017- TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Revision in Advance authorization No.0510402137 Dated- 3-04-2017 for the export of Single Side Decorative Laminates without Barrier paper - M/s Greenlam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/93/AM-18/DES-IV/51 Dated :13.6.17

The amendment may be made in the approved minutes of meeting no. 4/83/ALC/2017 dated 12.07.2017 as under :-

a) Condition no. 4 may be incorporated in the note portion

"The quantity of all other items unchanged irrespective of change of thickness & weight of decorated laminates to be exported".

(Accordingly existing note no. 4 may be switched over to 5).

b) Import item no. 2 may be corrected from 0..133 kg to 0.133 kg.

(All other items and conditions will remain unchanged.)



(Nand Lal)
Consultant
24.11.2017

DGFT (DES-IV)



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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings. (**Amendment**)

Reference :- i) F.No.01/83/50/540/AM14/DES-IV/180 dated 6.11.2017

- Advance Authorization No. 0810125173 dt. 27.09.2013 **Export quantity**: 1200000 kg.

ii) F.No.01/83/50/288/AM14/DES-IV/179 dated 6.11.2017 ✓

- Advance Authorization No. 0810122314 dt. 27.06.2013 **Export quantity**: 500000 kg.

iii) F.No.01/83/50/714/AM13/DES-IV/178 dated 6.11.2017

- Advance Authorization No. 0810116312 dt. 19.11.2012 **Export quantity**: 37740 kg.

iv) F.No.01/83/50/715/AM14/DES-IV/177 dated 6.11.2017

- Advance Authorization No. 0810116313 dt. 19.11.2012 **Export quantity**: 51368 kg.

v) F.No.01/83/50/291/AM14/DES-IV/176 dated 6.11.2017

- Advance Authorization No. 0810120963 dt. 09.05.2013 **Export quantity** : 50470 kg.

The firm has requested for revision of norms approved in norms committee for manufacture of Multi Axial Fabric of Glass Rovings. The recommendation was sent taking into consideration the earlier approved wastage of 3.64% for manufacture of **Glass Fibre Fabric** and raw material was **Glass Fiber Rovings**. In the present case, the export product is **Multi Axial Fabric** and raw material is **Glass Fibre Rovings** and the firm has asked 7% wastage and has given the following justifications :-

- Fibre Glass Fabric is highly precision technical product. They have been manufacturing these products now for almost five years. Since inception they are facing high wastage of glass rovings in these products. The wastage are because of cutting of the uneven edges while weaving or binding of glass rovings, wastage of glass rovings in creel due to small lengths, and rejects of fabrics due to failures. Chartered Accountant has already certified data of consumption of Glass rovings to the manufacturing of Fiber Glass Fabrics which early shows that in last three years, the wastage is 7%. They have attached some photographs showing cutting of the uneven edges & wastage of glass rovings in creel.
- There is 6.5 to 7% waste in machine during fabric manufacturing. Glass roving layers on machine and its hold by



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- chain hook which is generating waste on machine. Both the selvage of fabric cut by cutter and waste collect in suction box.
- There is approximate 1% waste generate on creel. They cannot utilize full bobbin of glass roving loaded on creel. They have to scrap last part of glass roving bobbin as per attached photo.

An another SION is fixed at K-34 and wastage is allowed 5% for raw material Glass Fibre Yarn for the export of Glass Fibre Fabric. But in the present case export product is different i.e. **Multi Axial Fabric** wherein Glass Rovings and Polyester sticking yarn are used. They have also submitted Production Consumption Data duly certified by Chartered Accountant.

Taking above into consideration following norms are recommended:-

Export item: Woven Fabrics of Glass Rovings

Quantity:- 1 Kg

Import Item: - Relevant Glass Fiber Rovings

Quantity: - 1.06 Kg /Kg content contained in export product


(Nand Lal)
Consultant
16.11.2017

DGFT (NC-IV)



8/18/M-167

F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings. (**Amendment**)

Reference :- i) F.No.01/83/50/540/AM14/DES-IV/180 dated 6.11.2017 ✓

- Advance Authorization No. 0810125173 dt. 27.09.2013 **Export quantity:** 1200000 kg.

ii) F.No.01/83/50/288/AM14/DES-IV/179 dated 6.11.2017

- Advance Authorization No. 0810122314 dt. 27.06.2013 **Export quantity:** 500000 kg.

iii) F.No.01/83/50/714/AM13/DES-IV/178 dated 6.11.2017

- Advance Authorization No. 0810116312 dt. 19.11.2012 **Export quantity:** 37740 kg.

iv) F.No.01/83/50/715/AM14/DES-IV/177 dated 6.11.2017

- Advance Authorization No. 0810116313 dt. 19.11.2012 **Export quantity:** 51368 kg.

v) F.No.01/83/50/291/AM14/DES-IV/176 dated 6.11.2017

- Advance Authorization No. 0810120963 dt. 09.05.2013 **Export quantity :** 50470 kg.

The firm has requested for revision of norms approved in norms committee for manufacture of Multi Axial Fabric of Glass Rovings. The recommendation was sent taking into consideration the earlier approved wastage of 3.64% for manufacture of **Glass Fibre Fabric** and raw material was **Glass Fiber Rovings** In the present case, the export product is **Multi Axial Fabric** and raw material is **Glass Fibre Rovings** and the firm has asked 7% wastage and has given the following justifications :-

- Fibre Glass Fabric is highly precision technical product. They have been manufacturing these products now for almost five years. Since inception they are facing high wastage of glass rovings in these products. The wastage are because of cutting of the uneven edges while weaving or binding of glass rovings, wastage of glass rovings in creel due to small lengths, and rejects of fabrics due to failures. Chartered Accountant has already certified data of consumption of Glass rovings to the manufacturing of Fiber Glass Fabrics which early shows that in last three years, the wastage is 7%. They have attached some photographs showing cutting of the uneven edges & wastage of glass rovings in creel.
- There is 6.5 to 7% waste in machine during fabric manufacturing. Glass roving layers on machine and its hold by



K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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- chain hook which is generating waste on machine. Both the selvedge of fabric cut by cutter and waste collect in suction box.
- There is approximate 1% waste generate on creel. They cannot utilize full bobbin of glass roving loaded on creel. They have to scrap last part of glass roving bobbin as per attached photo.

An another SION is fixed at K-34 and wastage is allowed 5% for raw material Glass Fibre Yarn for the export of Glass Fibre Fabric. But in the present case export product is different i.e. **Multi Axial Fabric** wherein Glass Rovings and Polyester sticking yarn are used. They have also submitted Production Consumption Data duly certified by Chartered Accountant.

Taking above into consideration following norms are recommended:-

Export item: Woven Fabrics of Glass Rovings

Quantity:- 1 Kg

Import Item: - Relevant Glass Fiber Rovings

Quantity: - 1.06 Kg /Kg content contained in export product


(Nand Lal)
Consultant
16.11.2017

DGFT (NC-IV)



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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings. (**Amendment**)

Reference :- i) F.No.01/83/50/540/AM14/DES-IV/180 dated 6.11.2017

- Advance Authorization No. 0810125173 dt. 27.09.2013 **Export quantity**: 1200000 kg.

ii) F.No.01/83/50/288/AM14/DES-IV/179 dated 6.11.2017

- Advance Authorization No. 0810122314 dt. 27.06.2013 **Export quantity**: 500000 kg.

iii) F.No.01/83/50/714/AM13/DES-IV/178 dated 6.11.2017

- Advance Authorization No. 0810116312 dt. 19.11.2012 **Export quantity**: 37740 kg.

iv) F.No.01/83/50/715/AM14/DES-IV/177 dated 6.11.2017

- Advance Authorization No. 0810116313 dt. 19.11.2012 **Export quantity**: 51368 kg.

v) F.No.01/83/50/291/AM14/DES-IV/176 dated 6.11.2017

- Advance Authorization No. 0810120963 dt. 09.05.2013 **Export quantity** : 50470 kg.

The firm has requested for revision of norms approved in norms committee for manufacture of Multi Axial Fabric of Glass Rovings. The recommendation was sent taking into consideration the earlier approved wastage of 3.64% for manufacture of **Glass Fibre Fabric** and raw material was **Glass Fiber Rovings** In the present case, the export product is **Multi Axial Fabric** and raw material is **Glass Fibre Rovings** and the firm has asked 7% wastage and has given the following justifications :-

- Fibre Glass Fabric is highly precision technical product. They have been manufacturing these products now for almost five years. Since inception they are facing high wastage of glass rovings in these products. The wastage are because of cutting of the uneven edges while weaving or binding of glass rovings, wastage of glass rovings in creel due to small lengths, and rejects of fabrics due to failures. Chartered Accountant has already certified data of consumption of Glass rovings to the manufacturing of Fiber Glass Fabrics which early shows that in last three years, the wastage is 7%. They have attached some photographs showing cutting of the uneven edges & wastage of glass rovings in creel.
- There is 6.5 to 7% waste in machine during fabric manufacturing. Glass roving layers on machine and its hold by



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- chain hook which is generating waste on machine. Both the selvedge of fabric cut by cutter and waste collect in suction box.
- There is approximate 1% waste generate on creel. They cannot utilize full bobbin of glass roving loaded on creel. They have to scrap last part of glass roving bobbin as per attached photo.

An another SION is fixed at K-34 and wastage is allowed 5% for raw material Glass Fibre Yarn for the export of Glass Fibre Fabric. But in the present case export product is different i.e. **Multi Axial Fabric** wherein Glass Rovings and Polyester sticking yarn are used. They have also submitted Production Consumption Data duly certified by Chartered Accountant.

Taking above into consideration following norms are recommended:-

Export item: Woven Fabrics of Glass Rovings

Quantity:- 1 Kg

Import Item: - Relevant Glass Fiber Rovings

Quantity: - 1.06 Kg /Kg content contained in export product


(Nand Lal)
Consultant
16.11.2017

DGFT (NC-IV)



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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings. (**Amendment**)

Reference :- i) F.No.01/83/50/540/AM14/DES-IV/180 dated 6.11.2017

- Advance Authorization No. 0810125173 dt. 27.09.2013 **Export quantity:** 1200000 kg.

ii) F.No.01/83/50/288/AM14/DES-IV/179 dated 6.11.2017

- Advance Authorization No. 0810122314 dt. 27.06.2013 **Export quantity:** 500000 kg.

iii) F.No.01/83/50/714/AM13/DES-IV/178 dated 6.11.2017

- Advance Authorization No. 0810116312 dt. 19.11.2012 **Export quantity:** 37740 kg.

iv) F.No.01/83/50/715/AM14/DES-IV/177 dated 6.11.2017 ✓

- Advance Authorization No. 0810116313 dt. 19.11.2012 **Export quantity:** 51368 kg.

v) F.No.01/83/50/291/AM14/DES-IV/176 dated 6.11.2017

- Advance Authorization No. 0810120963 dt. 09.05.2013 **Export quantity :** 50470 kg.

The firm has requested for revision of norms approved in norms committee for manufacture of Multi Axial Fabric of Glass Rovings. The recommendation was sent taking into consideration the earlier approved wastage of 3.64% for manufacture of **Glass Fibre Fabric** and raw material was **Glass Fiber Rovings**. In the present case, the export product is **Multi Axial Fabric** and raw material is **Glass Fibre Rovings** and the firm has asked 7% wastage and has given the following justifications :-

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- There is 6.5 to 7% waste in machine during fabric manufacturing. Glass roving layers on machine and its hold by



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- chain hook which is generating waste on machine. Both the selvage of fabric cut by cutter and waste collect in suction box.
- There is approximate 1% waste generate on creel. They cannot utilize full bobbin of glass roving loaded on creel. They have to scrap last part of glass roving bobbin as per attached photo.

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Taking above into consideration following norms are recommended:-

Export item: Woven Fabrics of Glass Rovings

Quantity:- 1 Kg

Import Item: - Relevant Glass Fiber Rovings

Quantity: - 1.06 Kg /Kg content contained in export product


(Nand Lal)
Consultant
16.11.2017

DGFT (NC-IV)



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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings. (**Amendment**)

Reference :- i) F.No.01/83/50/540/AM14/DES-IV/180 dated 6.11.2017

- Advance Authorization No. 0810125173 dt. 27.09.2013 **Export quantity:** 1200000 kg.

ii) F.No.01/83/50/288/AM14/DES-IV/179 dated 6.11.2017

- Advance Authorization No. 0810122314 dt. 27.06.2013 **Export quantity:** 500000 kg.

iii) F.No.01/83/50/714/AM13/DES-IV/178 dated 6.11.2017 ✓

- Advance Authorization No. 0810116312 dt. 19.11.2012 **Export quantity:** 37740 kg.

iv) F.No.01/83/50/715/AM14/DES-IV/177 dated 6.11.2017

- Advance Authorization No. 0810116313 dt. 19.11.2012 **Export quantity:** 51368 kg.

v) F.No.01/83/50/291/AM14/DES-IV/176 dated 6.11.2017

- Advance Authorization No. 0810120963 dt. 09.05.2013 **Export quantity :** 50470 kg.

The firm has requested for revision of norms approved in norms committee for manufacture of Multi Axial Fabric of Glass Rovings. The recommendation was sent taking into consideration the earlier approved wastage of 3.64% for manufacture of **Glass Fibre Fabric** and raw material was **Glass Fiber Rovings**. In the present case, the export product is **Multi Axial Fabric** and raw material is **Glass Fibre Rovings** and the firm has asked 7% wastage and has given the following justifications :-

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- There is 6.5 to 7% waste in machine during fabric manufacturing. Glass roving layers on machine and its hold by



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- chain hook which is generating waste on machine. Both the selvedge of fabric cut by cutter and waste collect in suction box.
- There is approximate 1% waste generate on creel. They cannot utilize full bobbin of glass roving loaded on creel. They have to scrap last part of glass roving bobbin as per attached photo.

An another SION is fixed at K-34 and wastage is allowed 5% for raw material Glass Fibre Yarn for the export of Glass Fibre Fabric. But in the present case export product is different i.e. **Multi Axial Fabric** wherein Glass Rovings and Polyester sticking yarn are used. They have also submitted Production Consumption Data duly certified by Chartered Accountant.

Taking above into consideration following norms are recommended:-

Export item: Woven Fabrics of Glass Rovings

Quantity:- 1 Kg

Import Item: - Relevant Glass Fiber Rovings

Quantity: - 1.06 Kg /Kg content contained in export product


(Nand Lal)
Consultant
16.11.2017

DGFT (NC-IV)



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F. No. 7/462/2017- TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance Authorization No. 3110056832 dated 16.1.2013 for the export of
Stitch Bonded Fabrics - M/s. Saertex India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/485/AM-18 /DES-IV/193 Dated 22.11.2017

In the past, for the export of Glass Fabric of Glass Rovings, based on Central Excise data, 1.0364 kg of glass fibre roving per kg. of Glass Fabric was allowed. In this case also E-Glass and continuous rovings are allowed @ 1.0364 kg per kg of Glass Fabric. Polyester Textured Yarn is allowed 1.05 kg / kg content in export. Accordingly, DIPP recommends the following norms on repeat basis :-

Export Product : Stitch Bonded Glass Fibre Fabrics

Quantity : 1.000 KG

Import Item:

Item Description	Quantity Recommended
E-Glass PPG 2002 2400 TEX	1.0364 kg / kg content contained in export
Polyester Yarn 5000 DTEX 110/36 R SD RM Soft IMG (110 diex)	1.05 kg / kg content contained in export
Continuous Roving NTY 2002 7300 (68 TEX) Tray	1.0364 kg / kg content contained in export
Glass Fiber Continuous Roving (200 Tex)	1.0364 kg / kg content contained in export



(NAND LAL)
Consultant
28.11.2017

DGFT (NC-IV)



8/10/2

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No.7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance authorization No.0510372883 dated 9-12-2013 for the export of Cracked Heel Repair Cream K + : M/s Reckitt Benckiser Healthcare India Ltd..

Ref: DGFT File No.01/83/050/493/AM-18/DES-IV/87 dated 20.6.2017

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended :-

Export product: Cracked Heel Repair Cream K+

Quantity : 61,459 Kg

Import Items:

S. No.	Item Description	Quantity recommended in Kg.
1.	Tego soft DO (Decyl Oleate)	5481.729
2.	Dehymuls F	6099.452
3.	Dragosantol 100 (Bisabolol)	61.766
4.	Cynergy TK	61.766


(NAND LAL)
Consultant
08-12-2017

DGFT (DES-IV)



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F. No. 7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization no. 0510377549 dated 29.1.2014 for the export of
Cracked Heal Repair Cream - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/492/AM-18/DES-IV/192 dated 20.11.2017

The case has been examined and the firm has submitted approved formula from
State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on
percentage given in approved formula weight/ weight and allowing 0.5% wastage :-

Export product: Cracked Heal Repair Cream

Quantity : 14,778 kg (42,000 Kg)

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
1.	Tegosoft DO (Decyl Oleate)	1318.098
2.	Dehymulsf	1466.632
3.	Dragosantol 100 (Bisabolol)	14.852
4.	Paraffin Wax 60-63	297.038
5.	Drieline PF	14.852


(NAND LAL)
Consultant
08-12-2017

DGFT (DES-IV)



8/10/8

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Repeat basis

No.7/222/15-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization for export of MICA Tape Cut to Size
- M/s. Chhaperia Intl. Co. (Prop. Pravin Chhaperia).

Ref : DGFT UO. No.01/83/50/466/AM-16

Advance Auth. No. ~~0710108138~~ dt. 30-04-2015

0710109353 dt. 03.02.2016 ✓

The case has been examined and in the past in NC Meeting Nos. 31/2012-13 (Case No.49) and 2/2014-15 (Case No.132), 1% wastage was allowed, accordingly, following norms are recommended on repeat basis :-

Export Product : MICA Tape Cut to Size

Quantity : 1 kg.

Import item:

Sl. No.	Item Description	Quantity Recommended
1	MICA Tape in Jumbo Roll Form	1.01 kg

Nand Lal
(NAND LAL)
Consultant
22-12-2015

DGFT(NC)

No.7/222/15-TSW dt. 28/12/15

28/12/15

K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

8/10/9

AA.M.-07/10/09 27 dt. 23.02.2016 9

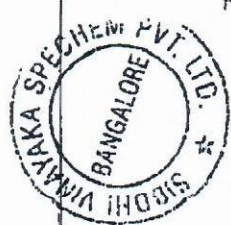
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Case No.: 28/8/82-ALC4/2013	Party Name: SIDDHI VINAYAKA SPECHEM PVT. LTD.,	Meet No/Date: 8/82-ALC4/2013 11.07.2013	Status: Case Approved
HQ File : 01/82/050/00159/AM14/	RLA File : 07/24/040/00520/AM13/	Lic.No/Date: 0710094429 21.03.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/154/2011-Ch. II dated 27.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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Export product	Exp. Qty.	SI.No.	Import items	Qty. allowed
Dithiothreitol/DTT	1 kg	1	Thioacetic Acid	2.581 kg
		2.	CIS-2-Butene 1,4 Diol	3.038 kg

RA may take appropriate action as per the decision of Norms Committee.



For SIDDHI VINAYAKA SPECHEM PVT. LTD.
Addl. Director General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

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A.A.No. 0710109966 dt. 17.06.2016

Case No.: 28/82-ALC4/2013	Party Name: SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date: 8/82-ALC4/2013	Status: Case
HQ File : 01/82/050/00159/AM14/	RLA File : 07/24/040/00520/AM13/	11.07.2013	Approved
		Lic.No/Date: 0710094429	Defer Date:
		21.03.2013	

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/154/2011-
Ch. II dated 27.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever
is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dithiothreitol/DTT	1 kg	1	Thioacetic Acid	2.581 kg
		2.	CIS-2-Butene 1,4 Diol	3.038 kg

RA may take appropriate action as per the decision of Norms Committee.

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K. C. ROUT
Additional Director General of Foreign Trade
Ministry of Commerce & Industry
New Delhi
H. C. ROUT
HARSHA M.G.
Managing Director

8/10/11

No.7/222/15-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

249/15

8/11

repeat basis

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Subject: Application for issue of Advance Authorization for export of MICA Tape Cut to Size
- M/s. Chhaperia Intl. Co. (Prop. Pravin Chhaperia).

Ref : DGFT UO. No.01/83/50/466/AM-16

Advance Auth. No. 0710108138 dt. 30-04-2015

0710110099 dt. 15-07-2016 ✓

The case has been examined and in the past in NC Meeting Nos. 31/2012-13 (Case No.49) and 2/2014-15 (Case No.132), 1% wastage was allowed, accordingly, following norms are recommended on repeat basis :-

Export Product : MICA Tape Cut to Size

Quantity : 1 kg.

Import item:

Sl. No.	Item Description	Quantity Recommended
1	MICA Tape in Jumbo Roll Form	1.01 kg

(NAND LAL)
Consultant
22-12-2015

DGFT(NC)

No 7/222/15-TSW dt 28/12/15

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K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

8/10/15

No.7/222/15-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Repeat basis

Subject: Application for issue of Advance Authorization for export of MICA Tape Cut to Size
- M/s. Chhaperia Intl. Co. (Prop. Pravin Chhaperia).

Ref : DGFT UO. No.01/83/50/466/AM-16

Advance Auth. No. ~~0710108138~~ dt. 30-04-2015
071011006 dt. 20.01.2017 ✓

The case has been examined and in the past in NC Meeting Nos. 31/2012-13 (Case No.49) and 2/2014-15 (Case No.132), 1% wastage was allowed, accordingly, following norms are recommended on repeat basis :-

Export Product : MICA Tape Cut to Size

Quantity : 1 kg.

Import item:

Sl. No.	Item Description	Quantity Recommended
1	MICA Tape in Jumbo Roll Form	1.01 kg

Nand Lal
(NAND LAL)
Consultant
22-12-2015

DGFT(NC)

No. 7/222/15-TSW dt. 28/12/15

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K. C. ROSE
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

8/10/16

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AA No: 0710111069CH. 03.02.2017

Case No.: 19/16/82-ALC4/2013	Party Name: SIDDHI VINAYAKA SPECHEM PVT. LTD.	Meet No/Date: 16/82-ALC4/2013 21.11.2013	Status: Case Approved
HQ File: 01/82/050/00832/AM14/	RLA File: 07/24/040/00221/AM14/	Lic.No/Date: 0710098567 25.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/154/2011-Ch I dated 27.02.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Dithiothreitol / DTT	1 kg	1.	Thioacetic acid	2.581 kg
		3.	Cis-2-Butene 1 4 diol	3.038 kg

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For SIDDHI VINAYAKA SPECHEM PVT. LTD.

K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Log Bhawan, New Delhi.
M.C. Qadri
Managing Director

8/18/25

F. No. 7/328/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

8/25 23/48

Subject : Advance Authorisation No. 0510402373 dated 27.4.2018 for the export of Non Asbestos Jointing Sheets of other mineral substances –M/s Ferolite Jointing Ltd.-U.P.

DGFT No.01/83/50/32/AM-18/DES-4 dated 3.8.2017

The above mentioned application has been examined based on the information furnished by the applicant. Based on the process of manufacture as indicated a wastage of 6 % is recommended as against a wastage of 15 % asked for by the applicant. Accordingly the following is recommended :

Item of Export	Quantity (Kgs.)	Item of Import	Quantity recommended for export product (Kgs.)
1.Non Asbestos Jointing Sheets of other mineral substances Grade (NAM37/NAM37C/NAM37FX/NAM39/NAM391/NAM39 HARD/NAM39SKM/NAM49/NAM200)	515000.0	1. Acronitrile Butadiene Rubber KNB 35 H/N230S / NBR3280	77486.0
2. Non Asbestos Jointing Sheets of other mineral substances Grade (NAM37 Steel/(NAM39 Steel/ NAM49 Steel / NAM200 Steel)	30000.0	2.Aramid Pulp o502/Kevlar Pulp 87982	2915.0
3. Non Asbestos Jointing Sheets of other mineral substances Grade (NAM32/NAM32CR/NAM42GF/NAM45CF/NAM30 /NAM30Y/NAM31/NAM33)	50000.0	3. Cellulose pulp/Arbocel ZZ 8/1-G	17331.0
4. Non Asbestos Jointing Sheets of other mineral substances Grade (NAM32 Steel / NAM42 GF Steel/NAM45CF Steel/NAM30 Steel / NAM30Y Steel)	5000.0	4. Rockwell Mineral Fibers/Rock seal RS 440/ Rock seal RS 480	11660.0
		5. bleached Hard Wood Pulp	28885.0


(NAND LAL)
DIPP
06.02.2018

DGFT (NC IV)

K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry

8/18/28

F. No. 7/314/2017-TSW
Department of Industrial Policy & Promotion
(TSW)

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Subject : Advance Authorisation No . 0410163076 dated 8.5.2017 for export of Filters for HVAC of personal vehicles-M/s Doowon Electronics India Pvt. Ltd.-Tamil Nadu.

Reference : DGFT U.O.. No : 01/83/050/199/AM-18/DES-1V/95/dated 14.7.2017

In response to our queries M/s Doowon Electronics India Pvt. Ltd.-Tamil Nadu. have replied to our queries. The firm has stated that the weight of the 3 export product would be 14950.0 Kgs., 550 .0 Kgs, and 10100.0 Kgs. respectively. While the firm has asked for a wastage of 11 %, 16 % and 10.8 % wastage respectively , a wastage of 6 %, 9 % & 6 % for the 3 models respectively are recommended. Based on the manufacturing process and the processes involved, the followings are recommended :

Item of Export	Quantity (Nos.)	Item of Import	Quantity (Sq. mts.)
1.Filter Folding Paper Model PF Part No. No.E11508-6970 (11756.7Sqm)	326000.0	Non Woven Fabrics (T2000 F). Part No.E11508-3011	71144.72
2. .Filter Folding Paper Model LD Part No.E11508-3530 (3822 Sqm.)	13000.0	Non Woven Fabrics (T2000 F). Part No.E11508-3011	2494.125
3. .Filter Folding Paper Model HB Part No.E11508-3780 (65004.50 Sqm.)	275000.0	Non Woven Fabrics (T2000 F). Part No.E11508-3011	3900.2


(Nand Lal)
Consultant
16-01-2018

DGFT (NC-IV)



8/18/44

F. No. 7/178/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject : Advance authorization no. 0510402985 dated 31.5.2017 for the export of
Scholl Eulactol Heel Balm Gold - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/050/229/AM-18/DES-IV/100 dated 27.7.2017

The case has been examined and the firm has submitted approved formula from
State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on
percentage given in approved formula weight/ weight and allowing 0.5% wastage :-

Export product: Scholl Eulactol Heel Balm Gold

Quantity : 1 kg.

Import Items:

Sl. No.	Item Description	Quantity recommended (Grams)
1.	Tegosoft DO (Decyl Oleate)	89.193
2.	Dehymulsf	99.244
3.	Dragosantol 100 (Bisabolol)	1.005
4.	Cynergy TK	1.005
5.	Vitamin E Acetate (Tocopheryl Acetate)	1.005
6.	Xiameter PMX200 Silicone Fluid 100CS	89.193
7.	Paraffin Wax 60-63	20.100
8.	Drieline PF	1.005
9.	EP-USP (Lanolin)	50.250
10.	D-Panthenol USP	7.035
11.	White Pet Jelly BP (White soft Paraffin)	50.250
12.	Carbopol - Ultrez 10 (Carbomer Ultrez 10)	3.518
13.	Euxyl K-340	10.050

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(NAND LAL)
Consultant
22-11-2017

DGFT (DES-IV)

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8/18/51
No.7/32/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper laminated with film with with BOPP film - M/s SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/255/AM-15/DES-IV

Advance Authorization No. 0310814161 dated 21-06-2017

In the past Meeting No. 1 dated 27.04.2016 the norms were approved for the same export item with little difference in GSM, accordingly following norms are recommended:-

Export Item: Self Adhesive paper with adhesive coating weight of 22 GSM and laminated with BOPP film with adhesive coating weight of 11 GSM (total 190 GSM+/-10%)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Thermal Paper in Jumbo Roll (70 GSM +/-10%)	1.04 Sq. Meter/sq meter content contained in export product
2.	Adhesive (55% Solid water Based)	0.063 kg.
3.	Silicon Coated Paper (60 GSM +/-10%)	1.04 Sq. Meter/sq meter content contained in export product
4.	BOPP Film 29 micron (26 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contained in export product

DGFT (DES-4)


(NAND LAL)
Consultant
01-01-2018



8/18/53

No.7/284/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject : Advance Authorisation No 1710006639 dated 22.6.2017- M/s Colorcon Asia Private Ltd., Goa.

DGFT UO No: 01/83/050/282/AM-18 DES-4/122 dated 31.7.2017.

The case has been examined and based on the Chartered Engineer's Production vs Consumption Certificate, the following norms are recommended :

Export item No. 1: 85 F 18422 White Opadry II. Film Coating material in powder form for Pharmaceutical application

Quantity : 30000.00 kgs.

Import items :

Sl. No.	Item Description	Quantity recommended in kg.
8	IC07000, Titanium Dioxide 3328 USP BC TI02 USP BC Powder Form.	7500.000
9	IA63400 TALC USP/FCC/EP/JP/JECFA-LUZENAC, Talc in powder form for pharma application	4440.000
13	POLYVINYL ALCOHOL, GL-05FS USP/FCC/EP/JPE, Polyvinyl Alcohol powder form.	12000.000
14	IP 20336 POLYGLYKOL 3350 NF/FCC/EP/JP/JECFA POWDER. Poly glycol 3350 powder form	6060.000

Export item No. 2: 20 A 52179 Yellow Opadry. Film Coating material in powder form for Pharmaceutical application

Quantity : 5000 kgs.

Import items :

Sl. No.	Item Description	Quantity recommended in kg.
3	IF 10092 METHOCEL E 6 PREMIUM LV Hydroxy Propyl Methyl Cellulose or Hypromellose (Any Coat C) ANO6 Methocel Low viscosity grade USP EP JP Powder form	2000.000
4	IF 11002 K LUCEL EF PHARMA, HPC Ef grade in powder form	2000.000
8	IC07000, Titanium Dioxide 3328 USP BC TI02 USP BC Powder Form.	925.000
10	6010 D & C Yellow #10 AL 15%-20% ALUMINUM LAKE, Lake colours in powder form	75.000



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Export item No. 3: 13B54175 Pink Opadry. Film Coating material in powder form for Pharmaceutical application

Quantity : 5000 kgs.

Import items :

Sl. No.	Item Description	Quantity recommended in kg.
3	IF 10092 METHOCEL E 6 PREMIUM LV Hydroxy Propyl Methyl Cellulose or Hypromellose (Any Coat C) ANO6 Methocel Low viscosity grade USP EP JP Powder form	2987.500
6	IP 20400 POLYGLYKOL 4000 , Poly glycol 400 .	400.000
7	IA60100 POLYSORBATE 80 (VEG.) NF/EP/JP, Plasticizer in liquid form	50.000
8	IC07000, Titanium Dioxide 3328 USP BC TI02 USP BC Powder Form.	1212.500
9	IA63400 TALC USP/FCC/EP/JP/JECFA-LUZENAC, Talc in powder form for pharma application	250.000
12	D & C RED #30/HELEDON PINK AL 26 %-34 %, Lake colours in powder form	100.000

Export item No. 4: OY-S-7355B White Opadry. Film Coating material in powder form for Pharmaceutical application

Quantity : 3000 kgs.

Import items :

Sl. No.	Item Description	Quantity recommended in kg.
2	IF 10091 METHOCEL E 5 PREMIUM LV Hydroxy Propyl Methyl Cellulose or Hypromellose (Any Coat C) ANO5 Methocel Low viscosity grade USP EP JP Powder form	1870.920
6	IP 20400 POLYGLYKOL 4000 , Poly glycol 400 .	187.080
7	IA60100 POLYSORBATE 80 (VEG.) NF/EP/JP, Plasticizer in liquid form	6.000
8	IC07000, Titanium Dioxide 3328 USP BC TI02 USP BC Powder Form.	936.000

Export item No. 5: 05 F82840 Yello Opadry. Film Coating material in powder form for Pharmaceutical application

Quantity : 3000 kgs.

Import items :

Sl. No.	Item Description	Quantity recommended in kg.
1	IF 10090 METHOCEL E 3 PREMIUM LV Hydroxy Propyl Methyl Cellulose or Hypromellose (Any Coat C) ANO3 Methocel Low viscosity grade USP EP JP Powder form	990.000
3	IF 10092 METHOCEL E 6 PREMIUM LV Hydroxy Propyl Methyl Cellulose or Hypromellose (Any Coat C) ANO6 Methocel Low viscosity grade USP EP JP Powder form	990.000


K.C. ROUT

Addl. Director General of Foreign Trade
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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5	IP 20400 POLYGLYKOL 40000 #105284 Fine Powder, Poly glycol 40-00 grade powder form	270.000
8	IC07000, Titanium Dioxide 3328 USP BC TI02 USP BC Powder Form.	720.000
11	IC0 7499 FERROXIDE Yellow 510P E172, Ferroxide in powder form.	30.000

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(NAND LAL)
Consultant
10-11-2017

DGFT (NC-IV)

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K. C. ROUT
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

8/10/58

F. No. 7/410/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Ref : DGFT File No.01/83/50/340/AM-18/DES-IV/155 Dated 28.09.2017
Advance Authorization No. 0310814460 dated 5-07-2017 —
M/S. Grindwell Norton Ltd.

Subject : Advance Authorization for the export of Coated Abrasive Fiber Disc 115 MM Dia X 22 MM Inner Dia.

The firm will manufacture coated Abrasive Fiber Disc 115 MM and asked for two inputs, **vulcanized Fiber & Aluminium Oxide / Silicon Carbide / zircon Grains** and claimed wastage of 25% & 10% respectively. They have shown the following consumption for 100 nos. of export item.

Sl. No.	Import item	Net quantity	Wastage	Total
1.	Vulcanised fiber	1.050 kg	0.35 kg	1.40 kg
2.	Aluminum oxide / silicon carbide / zircon grain	1.224 kg	0.136 kg	1.360 kg

The firm has not given properly the calculation of requirement of input, therefore, based on information given by the firm, 10% wastage for item no. 1 and 7.5% wastage for item no. 2 may be given. Accordingly, following norms are recommended.

Export item: Coated Abrasive Fiber Disc 115 MM Dia X 22 MM Inner Dia.

Import item:

Sl. No.	Item Description	Quantity recommended per kg of export product.
1.	Vulcanised fiber	1.155 kg per 100 nos.
2.	Aluminum oxide / silicon carbide / zircon grain	1.3158 kg per 100 nos.

Nand Lal
(Nand Lal)
Consultant
10.01.2018

DGFT(DES-IV)

K. G. ROUT

K. G. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

8/18/63

No.7/77/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Subject: Application for issue of Advance Authorization against export of Lamination Adhesive (Solid content -80% +/- 1%) and Lamination Adhesive Hardner (Solid content -75% +/- 1%) - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/399/AM-18/DES-4 /160 dated 17.10.2017

Advance Authorization No. 0310814766 dated 21.07.2017

Vide e-mail dated 2nd November, 2017, the firm has submitted a material balance for the export items and production consumption data duly certified by CA for the last three years. Based on information provided by the firm, the following norms are recommended:-

Export Item 1) : Lamination Adhesive (Solid content -80% +/- 1%)

Quantity: 1 kg.

Import item:

Sr. No.of application	Item Description	Quantity Recommended (in kg.)
1	Adipic Acid	0.2554
2	Isophthalic Acid	0.0827
3	Phthalic Anhydride	0.1543
4	Mono Ethylene Glycol	0.0640
5	Di Ethylene Glycol	0.2098
6	Ethyl Acetate	0.2243
7	2-Methyl -1-3-Propanediol	0.0897
8	Glycerine	0.0055
9	Diphenylmethane Di isocyanate	0.0500

Export Item 2) : Lamination Adhesive Hardner (Solid content -75% +/- 1%)

Quantity: 1 kg.

Import item:

Sr. No.of application	Item Description	Quantity Recommended (in kg.)
10	Tri Methylol Propane	0.1000
11	Poly Propylene Glycol 1000	0.0400
12	Ethyl Acetate	0.2167
13	Toluene Di isocyanate	0.0737
14	Diphenylmethane Di isocyanate	0.5716


(NAND LAL)
Consultant
03.11.2017

DGFT(NC)



8/18/64
No.7/77/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

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Subject: Application for issue of Advance Authorization against export of Pumpable Orange 34 Flush for Printing Ink (29+/-2% Pigment & 41+/-2% Solid - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/398/AM-18/DES-4 /165 dated 17.10.2017

Advance Authorization No. 0310814769 dated 27.07.2017

Vide e-mail dated 2nd November, 2017, the firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information provided by the firm, the following norms are recommended:-

Export Item : Pumpable Orange 34 Flush for Printing Ink (29+/-2% Pigment & 41+/-2% Solid Resin)
Quantity: 1 kg.

Import item:

Sr. No.of application	Item Description	Quantity Recommended (in kg.)
1	PIGMENT ORANGE 34	-
	Raw Material of Pigment Orange 34	-
1a	1a. 3,3 Dichlorobenzidine	0.1222
1b	1b. Para TolyI-3-Methyl-5-Pyrazolone	0.1799
1c	1c. Sodium Nitrite	0.0666
2	Varnishes (Oil Soluble Phenolic Resin Based Varnish (High Viscosity) Solid Resin Content 55.7% +/-2%)	0.4345
3	Soya Alkyd (100% Solid)	0.1377
4	Coxi - Oxiretarder	0.0194
5	Viscosity Improver	0.0969

DGFT(NC)

(NAND LAL)
Consultant
03.11.2017

[Signature]

8/18/70

No.7/17/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

8
70

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Subject : Advance Authorization No.0510403556 dated 1-08-2017 for the export of Insulation Glass - M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/050/382/AM-18/DES-IV/161 dated 17/10/2017

Taking cue from SION A 1060 and norms approved in the past, the following norms are recommended:-

Export Item 1:

Item Description	Quantity
Insulated Glass : 6 mm Reflective Toughened (SKN – 144) Float Glass + 12 mm Air Gap + 6 mm Clear Toughened Float Glass (The export product shall contain 1350 Sqm of 6 mm Reflective Float Glass, 1350 Sqm of 6 mm Clear Float Glass & 4455 Meter of 11.50 mm Aluminium Spacer	1360 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Glass	1.08 sq mt/sq mt content contained in export product
2	6 mm Clear Float Glass	1.08 sq mt/sq mt content contained in export product
3	11.50 mm Aluminium Spacer	1.02 meter/ meter content contained in export product

Export Item 2:

Item Description	Quantity
Insulated Glass : 6 mm Reflective Toughened Float Glass + 12 mm Air Gap + 5 mm Clear Toughened Float Glass (The export product shall contain 4227.53 Sqm of 6 mm Reflective Float Glass, 4227.53 Sqm of 5 mm Clear Float Glass & 13950.85 Meter of 11.50 mm Aluminium Spacer	4227.530 sq mt

Import Item:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Glass	1.08 sq mt/sq mt content contained in export product
2	5 mm Clear Float Glass	1.08 sq mt/sq mt content contained in export product
3	11.50 mm Aluminium Spacer	1.02 meter/ meter content contained in export product

Export Item 3:

Item Description	Quantity recommended
Toughened Glass : 6 mm Clear Toughened Float Glass (The export product shall contain 328.90 sq mt of 6 mm Clear Float Glass)	328.900 sq mt

Import Item:

Sl. No.	Item Description	Quantity recommended
1	6 mm Clear Float Glass	349 sq mt

DGFT (NC)


(NAND LAL)
Consultant
06-11-2017

K. C. ROY
Addl. Director General of Foreign Trade

01/10/02

F. No. 7/33/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

8/82

34/48

Subject : Advance Authorization No. 0310815268 dt. 21-08-2017 for the export of Filter Bags— M/s Maxtech Industries LLP.

Reference : DGFT F. No. 01/83/50/459/AM-18/DES-IV/203 dated 20.11.2017

Vide letter dated 29th December, 2017, the firm has given the width of import item no. 1(65 inches) & import item no. 5 (42 inches). Fibre Glass rope diameter is 5 mm. Based on information provided by the firm and allowing 3% wastage in making fibre, the following norms are recommended :-

Export item No.1 : Filter Bags as per application
Qty. 2464 Number

Import items

S.No.	Description of item	Quantity
1.	750 GSM Fibreglass fabric with PTFE Membrane width (65")	5212.898 meter
2.	830 GSM PTFE Felt	520.274 Sq. Mt.
3.	PTFE Thread	43.906 kg.
4.	Fibre Glass Ropes diameter (5 MM)	2487.162 Meter

Export Item No.2 - Filter Bags as per application
Qty. 400 Number

Import items

S.No.	Description of item	Quantity
5	475 GSM Acid Resistance Aramid Felt with PTFE width (42")	974.38 Meter
6	PTFE Thread	5.15 kg.

NC-IV


(NAND LAL)
Consultant
15-01-2018


K. C. ROY
Joint Secretary (Trade)

8/18/88

F. No. 7/180/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject: Application for Advance authorization 2210015766 Dated 30-08-2017 for the export of Single Side Decorative Laminates without Barrier paper - M/s. Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/483/AM-18/DES-IV/200 dated 20.11.2017

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Single Side Decorative Laminates without Barrier Paper thickness 1.80 mm to 3.0 mm Quantity as per application given, for various thickness	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 205 GSM,	1.033 kg or applied quantity whichever is less
2.	Base Paper 45 GSM to 155 GSM,	0.133 kg or applied quantity whichever is less
3.	Tissue Paper 18 GSM to 38 GSM,	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol, Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:
 $A \times B / C$
Where
A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.
B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.
C= Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 1.80 mm to 3.0 mm.

NQ

(NAND LAL)
Consultant
14-12-2017

DGFT (NC-IV)

19.12.17

[Signature]

8/10/92

No. 7/17/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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92 36
48

Subject: Advance Authorization No.0510403931 dated 05.09.2017 for the export of Insulation Glass - M/s GSC Glass Ltd.

Ref : DGFT UO. No.01/83/50/469/AM-18/DES-IV/188 dated 20/11/2017

Taking cue from SION A 1060 and norms approved in the past, the following norms are recommended:-

Export Item 1:

Item Description	Quantity
Multiple walled insulating units of Glass: The export product shall contain 1990.46 sqm of 6 mm reflective float glass, 1990.46 sqm of 6 mm clear float glass & 7961.84 mtr of aluminium spacer.	11990.460 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Glass	2149.700 sq mt
3	6 mm Clear Float Glass	2149.700 sq mt
6	11.50 mm Aluminium Spacer	8121.077 meter

Export Item 2:

Item Description	Quantity
Toughened Safety Glass: The export product shall contain 209.52 sqm of 6 mm reflective float glass.	209.520 sq mt

Import Items:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Glass	222.09 sq mt

Export Item 3:

Item Description	Quantity
Multiple Walled insulating units of glass: The export product shall contain 33.29 sqm of 6 mm reflective float glass, 66.58 sqm of 4 mm clear float glass, 99.87 sqm of 0.38 mm clear PVB Film & 133.16 Mtr of 11.50 mm Aluminium Spacer.	33.290 Sq mt.

Import Items:

Sl. No.	Item Description	Quantity recommended
1	6 mm Reflective Float Glass	35.953 sq mt
4.	4 mm clear float glass	79.896 sq mt
5.	0.38 mm interleaved clear (PVB Film)	109.857 sq mt
6.	11.50 mm Aluminium Spacer	135.823 meter

Export Item 4:

Item Description	Quantity
Multiple Walled insulating units of glass: The export product shall contain	586.150 Sq mt.

K. G. ROY

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586.15 sqm of 8 mm reflective float glass, 1172.30 sqm of 4 mm clear float glass, 1758.45 sqm of 0.38 mm clear PVB Film & 2344.60 Mtr of 11.50 mm Aluminium Spacer.

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	8 mm Reflective Float Glass	633.042 sq mt
4.	4 mm clear float glass	1406.76 sq mt
5.	0.38 mm interleaved clear (PVB Film)	1934.295 sq mt
6.	11.50 mm Aluminium Spacer	2391.492 meter


(Nand Lal)
Consultant
10.01.2018

DGFT (DES-IV)



8/10/97

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Repeat
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Sub: Application from M/s. Kutch Chemical Industries Ltd. Kutch for fixation of norms. P.A. No. 3410043454 dt. 08.09.2017 ✓

Ref: 01/83/050/00923/AM13

M/s. Kutch Chemical Industries Ltd. Kutch have submitted present application for for fixation of norms for the import of raw materials for the manufacture and export of Chlorinated Paraffin (51-55% Chlorine Content)

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms may be used for the present licence application.

Item of export	Qty.	Item of import	Qty.
Chlorinated Paraffin (51-55% Chlorine Content)	1 kg.	Paraffin(C8-C30)	0.550 kg
		Stabilizer (Epoxidised Soya Bean Oil)	0.01kg
		HM/HDPE Granules (Moulded Grade) for Drums	As per Packing Policy.


(JASBIR SINGH)
Consultant

Shri G.Sarvanan, FTDO, O/oDGFT, Udvog Bhavan, New Delhi.
Deptt. of C&PC U.O.No.14010/17/2012/Ch.II dated 13.3.2013



K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udvog Bhawan, New Delhi

8/18/101

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F. No. 7/74/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Application of Advance Authorization No. 0810140903 dt. 12.09.2017 M/s Arvind PD Composites (P) Ltd. for the export of Woven Fabrics of Glass Rovings.

Reference :- F.No.01/83/50/443/AM18/DES-IV/185 dated 20.11.2017

In the past for the manufacture of Glass Fabric 3.64% wastage was allowed for Glass Roving. Accordingly, the following norms are recommended :-

Export item : Woven Fabrics of Glass Rovings

Quantity : 14,00,000 kg.

Import Item:- Glass Fiber Rovings (Relevant)

Quantity:- 1.0364 Kg./Kg content contained in export product



(Nand Lal)
Consultant
12.12.2017

DGFT (NC-IV)


K. C. ROUT

8/10/103

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103 40
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F.No.7/307/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization no. 0510403991 dated 12-09-2017 for the export of Printed Paper Bags - M/s DJS Printers Pvt. Ltd.

Ref : DGFT File. No.01/83/050/471/AM-18/DES-IV/199 dated 20.11.2017

The firm has claimed 4% wastage of grease resistant paper which appears to be reasonable. Accordingly following norms are recommended:

Export item No. 1: Printed Paper Bags (Made out of Grease Proof / Grease Resistant Paper of (25-75 GSM)

Quantity: 220 MT

Import item No. 1 : Grease Proof / Resistant paper (25-75 GSM)

Quantity : 228.800 MT

Export item No. 2: Printed Paper Bags (Made out of Con Flex Light Paper of (25-35 GSM)

Quantity: 30 MT

Import item No. 2 : Con Flex Light Paper (25-35 GSM)

Quantity : 31.200 MT

Note : GSM of paper should match in import and export item.

(Nand Lal)
Consultant
14-12-2017

DGFT (DES-IV)

14.12.17

K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade

8/18/105

No.7/318/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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118

Subject: Advance Authorization No.3410043480 dated 18.9.2017 from M/s Philoden Industries Pvt. Ltd.-Gujarat.

Ref: DGFT UO. No 01/83/50./482/AM-18 / DES-4/190 dated 20.11.2017

Based on material balance and other details given by the firm following norms are recommended:

Item of Export	Quantity	Item of import	Quantity recommended for 1.0 kg. of end product.
1. Colouring Matters: Solvent Yellow 163 (Polyplast Yellow GHS) Powder	20000.0 Kg	1) 1,8, Dichloro-Anthraquinone Powder	0.716 Kg
		2) Thiophenol Liquid	0.575 Kg


(NAND LAL)
Consultant
03.01.2018

DGFT (DES-IV)



8/18/107

F. No. 7/178/2017-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

8/107

42/48

Subject : Advance authorization No.0510404042 dated 19-09-2017 for the export of Scholl Hard Skin Softening Cream- M/s Reckitt Benckiser Healthcare India Ltd.

Ref : DGFT UO. No.01/83/050/463/AM-18/DES-IV/201 dated 20.11.2017

The case has been examined and based on the approved formula from State Drug Controller, Baddi, Distt. Solan, and allowing wastage 0.5%, the following norms is fixed in the case.

Export product: Scholl Hard Skin Softening Cream

Quantity : 30,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (in kg.)
1.	Glycerin BP/EP/USP (Glycerol)	1281.38
2	Allantoin	90.45
3	Citric acid Anhydrous	150.75
4	L (+) Tartaric acid cryst emprove exp ph	150.75
5	Lactic acid	150.75
6	Keltrol CG (Xanthan Gum)	60.30
7	Brij S2-SO	1055.25
8	Brij S721	452.25
9	Lanette O (Cetearyl alcohol)	904.50
10	Peach kernel oil	301.50
11	Tegosoft DO	1507.50
12	Cetiol SB 45	904.50
13	Salicylic acid fine powder extra pure	376.88
14	Perfume Belle GNF	Not given in approved formula

NL

(Nand Lal)
Consultant
08-12-2017

DGFT (DES-IV)

12

K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

8/10/113

F. No. 7/60/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

8/113
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A-8

Subject : Advance authorization no. **0510404068** dated 21-09-2017 for the export of Self Adhesive paper
...- M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT File. No.01/83/050/473/AM-18/DES-IV

Vide e-mail dated 01.11.2018, the firm has sent a revised Annexure-1, indicating the correct figures of required import items. Accordingly, following norms are recommended :

Export product:

S.No.	Description of Item	Quantity
1	Self Adhesive Paper 155 GSM +/-10%	1 Sq.Meter
2	Self Adhesive Film 121 GSM +/-10%	1 Sq.Meter
3	Self Adhesive Paper 151 GSM +/-10%	1 Sq.Meter

Import product

For Self Adhesive Paper 155 GSM +/-10%		
1	Coated Paper 80 GSM +/-10%	1.04 Sq.Meter
2	Glassine Base Paper 58 GSM +/-10%	1.05 Sq.Meter
3	Solprene	0.003880 Kg
4	Westrez	0.008560 Kg
For Self Adhesive Film 121 GSM +/-10%		
5	Glassine Base Paper 59 GSM +/-10%	1.050 Sq. Meter
6	Solprene	0.004268 Kg.
7	Westrez	0.009416 Kg

For Self Adhesive Paper 151 GSM +/-10%		
8	Coated Paper 80 GSM +/-10%	1.04 Sq.Meter
9	Glassine Base Paper 58 GSM +/-10%	1.05 Sq.Meter
10	Solprene	0.003108 Kg


(Nand Lal)
Consultant
16.01.2018

DGFT (DES-IV)



8/18/14

No.7/133/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application of Ad. Auth. No. 0810141003 dated- 22.09.2017 for export of Double Side Decorative Laminate sheets with Barrier paper - M/s Siddhi Décor Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/304/AM-17/DES-IV

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1	Double Side Decorative Laminate Sheets with Barrier Paper size 2800 x 1300 mm Thickness 1.7 MM, Sheet QTY 7352 Thickness 2 MM, Sheet QTY 30000 Thickness 2.5 MM, Sheet QTY 5206 Thickness 4.5 MM, Sheet QTY 3000	1 Sq. Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.7 mm to 4.5 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 4.5 mm thickness.

DGFT (DES-IV)

(NAND LAL)
Consultant
14.12.2017

K. C. ROUT
Minister General of Foreign Trade

8/10/115

F. No. 7/402/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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Subject : Advance authorization No. 0310815909 dated 22.09.2017 for the export of Printed Cartons made out of polycoated paperboard - M/s Parksons Packaging Ltd.

Ref : DGFT UO. No.01/83/50/447/AM-18/DES-IV/186 dated 20.11.2017

Taking cue from SION K-65, the following norms are recommended:-

Export product: Printed Cartons made out of polycoated paperboard.

Quantity : 3,00,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
1	Paper Board Coated with Plastic (GSM 300 +/- 10% (PE+BOARD+PE)	1.1 kg/kg content contained in export product
2	Varnish (Paper Grade)	0.014 per kg of export
3	Printing Ink (If Printed) Offset	1% of FOB value


(Nand Lal)
Consultant
11.12.2017

DGFT (NC)



8/18/122

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Agro Life Science Corporation Pvt. Ltd.
for the import of raw material against the export of Acetamiprid Tech 20% SP
(Advance Authorization No. 0210204889 dated 1.9.2014)
0210207886 dt. 13.10.2017

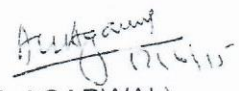
Ref: U.O. No. 01/83/50/754/AM-15/DES-IV/1024 dated 20.3.2015

M/s. Agro Life Science Corporation Pvt. Ltd. have submitted present application for the import
of raw material against the export of Acetamiprid Tech 20% SP

The application has been examined and the Department recommends the following
norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Acetamiprid Tech 20% SP	1 kg	1. Acetamiprid Tech	0.200 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi - 11.
Deptt. of C&PC U.O. No. 14010/4/2015 -CH-II dated 6.2015





K. C. ROUT
Addl. Director General of Foreign Trade
Directorate General of Foreign Trade

0/10/126

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F.No.7/32/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization No. 0310816431 dated 23.10.2017 against export of Self Adhesive paper (160 GSM +/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/474/AM-18/DESIV/197 Dated 20.11.2017

The case has examined and DIPP recommends the following norms on repeat basis :-

Export Item : Self Adhesive paper (160 GSM +/- 10%) consisting of Thermal Transfer Ultra Paper

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1	Relevant Thermal Transfer Ultra Paper (80 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contained in export product
2	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.024 kg
3	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Meter/sq meter content contained in export product


(NAND LAL)
Consultant
20-12-2017

DGFT (DES-IV)



8/10/127

F.No.7/32/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

8
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Subject: Application for issue of Advance Authorization No. 0310816432 dated 23.10.2017 against export of Self Adhesive paper (150 GSM +/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/475/AM-18/DES-IV/196 Dated 20.11.2017

The case has examined and DIPP recommends the following norms on repeat basis :-

Export Item : Self Adhesive paper (150 GSM +/- 10%) consisting of Thermal Paper

Quantity : 1 Sq. Meter

Import Item :

Sl. No.	Item Description	Qty recommended
1	Relevant Thermal Paper in Jumbo Roll (70 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contained in export product
2	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.024 kg
3	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Meter/sq meter content contained in export product


(NAND LAL)
Consultant
20-12-2017

DGFT (DES-IV)

